

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 117  
CP(IB) 373 of 2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Parag Enterprise Through Its Patner Ravi J Shah  
V/s  
DIFD Industries Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..27/09/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : PCS, Mr. Vinodkumar Shah.  
For the Respondent : Advocate, Mr. Shyamal Bhimani.

**ORDER**

Both the sides submitted that parties have settled the matter.

PCS on behalf of Operational Creditor seeks liberty to withdraw the instant petition.

The permission is granted.

Accordingly, the CP(IB) 373 of 2020 stands disposed of as withdrawn.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)